

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 162/GT/2026

Date: 18 June 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for revision of tariff for the period 2019-24 in respect of Ratnagiri Gas and Power Private Limited (1967.08 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **25.6.2026**:

Additional Capital Expenditure (ACE):

- a. *The Petitioner has claimed multiple ACE items under more than one Regulation. The Petitioner shall submit one relevant Regulation for each ACE item under the provisions of 2019 Tariff Regulations along with the technical justification and documentary evidence.*
- b. *For the ACE items claimed under Regulation 25(1) of the 2019 Tariff Regulations, provide the specific sub-regulation under which the claim has been made along with the relevant documentary evidence and technical justification.*
- c. *For the ACE items claimed under Regulation 25(2)(c) of the 2019 Tariff Regulations, the Certificate of obsolescence for the existing asset by the OEM or, in the absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- d. *Claims under Regulation 26(1)(d) of the 2019 Tariff Regulations, the relevant advice/ direction from the appropriate Government of India (GOI) Instrumentality or statutory authorities specifying the need for the said item.*
- e. *For schemes spread across multiple years, submit the total scheme value along with supporting documents, the phasing of cost, and the detailed scope of works. Further, it should be clearly specified in which year the asset was put to use.*
- f. *For the ACE claimed in respect of "Transformer oil storage tanks 15 KL & 5KL capacities" under Regulation 25(2)(d) in 2019-20, justify how the requirement, being inherent to transformer maintenance, was not envisaged in the original scope. Further, details of existing oil storage capacity and reasons for its inadequacy necessitating augmentation at this stage may be furnished.*
- g. *Submit the relevant government/ statutory notification regarding a change in law for the ACE items claimed under Regulation 26(1)(b) of the 2019 Tariff Regulations.*
- h. *The Petitioner to provide reasons for the delay in execution for ACE claimed under Regulation 24(1)(b) and (c) along with Regulation 76 of the 2019 Tariff Regulations. Further, the Petitioner is to provide documentary evidence to demonstrate that all the claims fall within the original scope.*

- i. Complete details along with justification for the variation in the actual additional capital expenditure, as against the projected additional capital expenditure allowed in previous orders in respect of this generating station as directed at para 20 of the order in Petition No. 410/GT/2020.
- j. The Petitioner shall certify that the additional capital expenditure claimed for the 2019-24 tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.

Interest on Loan (Form-13)

- k. A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).

O&M expenses:

Capital Spares

- l. Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and which does not form part of the Capital Cost.

Water Charges

- m. Year-wise and unit-wise actual power generation in MWh, audited computation of actual water charges claimed for the period 2019-24, including the actual quantity of water consumed by 'plant' and 'other than plant'; rate (Rs./m³) charged by the State authorities along with copy of Government Notification for water charges; any other charges included in the water charges and the actual specific water consumption (m³/MWh).

Security Expenses

- n. Detailed breakup of the security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations. Also, the documentary evidence for Security expenses, along with the breakup details of the same towards CISF and non-CISF.

Interest on Working Capital (IWC)

- o. Supporting documents and other relevant details for Gas procured in quarter 3 of each of the years as per Form-15 of the 2019 Tariff Regulations along with a certification that the claimed details are in line with the Regulation.
- p. Provide certification of the Regional Power Committee for ECR adjusted for open cycle operations during the period as per Regulation 43(2) of the 2019 Tariff Regulation.
- q. Provide documentary proof for the gross generation on Open Cycle and Closed Cycle operations used for calculating the Weighted Average Energy Charge Rate in Form 15B.

Forms

- r. Provide the following forms certified by the auditor (with UDIN number):
 - (i) Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts;
 - (ii) Form-15 as per Annexure-I (Part-I) of the 2019 Tariff Regulations;
 - (iii) Form S: Liability Flow Statement;
 - (iv) Form-L: Statement of capital cost.
 - (v) Annexure-IA: Summary of Gross Block Reconciliation.

- s. In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details in respect of each year of the tariff period:

(Rs. in lakh)

	Accrual Basis	Liabilities	Cash Basis
Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			
Less: De-capitalisation out of allowed assets (or assets claimed during the tariff period)			
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			
Average cost of IT equipment & software			

2. The Respondents shall file their replies by **2.7.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **9.7.2026**.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents